183

.Disappearing of patients from Delhi Hospitals

526. SHRI M. KADHARSHA: SHRIMATI SUDHA VTTAY JOSHI:

> SHRI N. E. BALARAM: SHRI SURAI PRASAD:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whtt are the names of patients who disappeared from different hosplitals in Delhi during the last six months;
- (b) whether any investigations have been conducted into these cases;
- (c) what were the circumstances in each case under which these patients disappeaied;
- (d) what remedial measures Government piopose to take in this i-egafcl?
- THE DEPUTY MINISTER T5TTHE DEPARTMENT OF FAMILY WELFARE (SHRI KRISHNA KUMAR): (a) A list of ratients who disappeared/absconded . from different hospitals in Delhi during | the last six months is attached. [See Appendix CXXVI. Annexure No.
- (b) In each case a report is immediately lodged with the Police and a phonogram) gelegram sent to the registered address of the patient.
- (c) It is not possible to give the circumstances of disappearance in each and every case. Generally speaking patients could be leaving when they feel frustrated because of a chronic/terminal illness or J to avoid the formalities required to be completed to get proper discharge slip.
- (d) Security in the hospitals hasT>een tfehtemsd and the staff members have been asked to be more careful in future to check absconding of the patient.

on the Table PAPERS LAID ON THE TABLE-

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE JANARDHAN POOJARI): Sir, 1 beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Fin. ance (Department of Revenue), under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:-

- (i) G.S.R. No. 678(E), dated the 23rd August, 1985, publishing the Central Excise (9th Amendment) Rules, 1985.
- (ii) G.S.R. No. 813(E), dated the 28th October, 1985, publishing the Central Excise (10th Amendment) Rules, 1(85.

[Placed in Library. See No. LT-1448|85 for (i) and (ii)]

Notifications of Ministry of Finance (Department of revenue)

SHRI JANARDHAN POOJARI; Sir, I also beg to lay on the Table a copy each (in I nglish and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), together with explanatory memorandum thereon:-

- (i) G.S.R. No. 629(E), dated the 28th August, 1985, exempting priming types and printing blocks from the whole of central excise duty.
- (ii) G.S.R. No. 699(E), dated the 30th 1985, exempting control equipment goods from the whole of excise duty when cleared for display in fair on exhibition.
- (iii) G.S.R. No. 701(E). dated the 2nd September, 1985, revising the excise duty structure for cigaretts.
 - (v) G.S.R. No. 702(E), dated the 2nd September, 1985 rescinding the earlier notification fixing effective rates of dutiei for cigarettes.